

HIGH COURT OF DELHI: NEW DELHI

No.121/RG/DHC/2020

Dated: 26.04.2020

OFFICE ORDER

This Court, in order to further expand the sphere of hearing of matters during the period of suspended functioning of the Court, has decided to take up the following categories of pending matters:

- (i) Matters related to The Protection of Women from Domestic Violence Act 2005
- (ii) Matrimonial matters (including the matters relating to maintenance, visitation rights and custody)
- (iii) Eviction matters based on bonafide requirement
- (iv) All Criminal Appeals/Revisions/Petitions in which convict is in custody
- (v) MACT Appeals involving death and permanent disability
- (vi) Petitions under sec 9 and sec 34 of Arbitration and Conciliation Act 1996
- (vii) Quashing of criminal case based on settlement through Mediation
- (viii) Ex parte matters

Aforesaid matters would be taken up for disposal subject to the following conditions: -

- 1 Such matters should be ripe for final hearing.
- 2 Each side would be asked to send point-wise written submissions not exceeding five pages. Such submissions in pdf format be sent later as per the instructions to be issued by the court.
- 3 Counsels shall file proper index indicating, inter alia, the points on which any authority is cited. The relevant paragraphs of such authorities be clearly mentioned. Proper and complete citations be also stated in the written submissions.
- 4 Hon'ble Court may, wherever found appropriate and necessary, hear oral arguments through video-conferencing, with advance notice.

All the counsel of any such case, who are interested in listing of their matter in the aforesaid manner, shall send scanned copy of jointly signed application to the designated email i.e. consent-listing.dhc@gov.in within one week. Such application shall also contain complete particulars of the case, names, mobile numbers and email IDs of all such counsel.

E-filing of 'non-urgent matters'/routine matters is also being permitted. However, these matters would be taken up by this Court upon resumption of regular hearing.

By Order



(Manoj Jain)
Registrar General

Endst. No. 122/RG/DHC/2020

Copy forwarded to all concerned.